

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 2380/2017

New Delhi this the 21st day of July, 2017

Hon'ble Mr. K.N. Shrivastava, Member (A)

Jagh Phool Singh S/o Sh. Bhim Singh
RZG-315, Raj Nagar Part-II, Palam Delhi Applicant

(By Advocate: Mr. Manish Singh Chauhan)

VERSUS

1. Union of India through the General Manager,
Northern Railway,
Baroda house, New Delhi
2. The Divisional Railway Manager,
Northern Railway
Estate Entry Road, New Delhi
3. The Divisional Engineer
O/o the divisional Railway Manger
Northern Railway,
Estate Entry Road, New Delhi ...Respondents

O R D E R (ORAL)

The applicant while working as a Gateman under the respondents Railway took voluntary retirement from service on 03.12.2009. His grievance is that while in service, he was entitled for overtime allowance, which has not been paid to him. He has submitted a representation dated 15.10.2016 (Annexure A-7) to respondent No.2, which has not yet been decided.

Learned counsel for applicant submits that the applicant will be satisfied if a time bound direction is given to respondent No.2 to dispose of the pending Annexure A-7 representation of the applicant.

2. Having regards to the submissions made by learned counsel for applicant and without going into the merits of the case, the O.A. is disposed of with a direction to respondent No.2 to decide the pending Annexure A-7 representation of the applicant and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order.

(K.N. Shrivastava)
Member (A)

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